

[Translation]

### Electrification of Railway Line

3655. DR. SATYNARAYAN JATIYA : Will the PRIME MINISTER be pleased to state :

(a) the date of completion of electrification of Baroda-Ratlam-Kota Section and Ratlam-Nagda-Ujjain-Bhopal Section of the Western Railway;

(b) whether Indore-Ujjain section will be electrified;

(c) if so, the time by which it is likely to be completed;

(d) whether the proposals to introduce EMU trains on the said routes are under consideration; and

(e) the time by which EMU trains are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The dates of completion of these projects are as under :

Section	Date of Completion
Boroda-Ratlam-Kota	Dec. 87
Ratlam-Nagda	Mar. 87
Nagda-Ujjain-Bhopal	Mar. 92

(b) At present, there is no proposal to electrify Indore-Ujjain section.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

[English]

### Enathu Bridge

3656. SHRI KODIKUNNIL SURESH : Will the PRIME MINISTER be pleased to state :

(a) whether Union Government have received any memorandum from State Government of Kerala for the renovation of Enathu Bridge;

(b) if so, the details thereof;

(c) whether Union Government have laid down any condition for the renovation of the Bridge;

(d) if so, the details thereof and the reaction of Government of Kerala thereto; and

(e) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). A request was received by the Ministry of Defence from the Government of Kerala for providing Army assistance for the repair of Enathu Bridge. Reconnaissance was carried out by a team of Army personnel and it was found that it was not feasible

to repair the existing bridge as it was of old vintage. Making it technically feasible to launch another bridge at the site required launching of six sets of 110' bailey bridge. A confirmation was sought from the State Government as to whether the pier No. 4 was capable for taking maximum load of 100 tons or/not. It was also suggested that the State Government should provide for timber decking for the bridge. Since the requirement was of permanent nature, it was considered that the assets should be taken over by the State Government including the transportation cost.

2. The State Government after re-examining the issues found that the pier would not be able to take up the load as mentioned. As the problem was with the sunken pier and not deck, alternate method to repair the pier was resorted to by the State Government. It has been reported that the repair work of the pier has been started by the State Government.

### Vacancies of Judges

3657. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) the total number of sanctioned posts of Judges of Supreme Court and High Courts, court-wise, as on April 1, 1995;

(b) the total number of Judges in position, court-wise;

(c) total number of Judges in position who belong to the religious minorities, court-wise; and

(d) total number of judges who belong to OBCs, court-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). The requisite information is given in the enclosed statement.

(c) and (d). There being no reservations in appointments of Judges of High Courts/Supreme Court on the basis of caste or religious community, information is not maintained separately for religious minorities or OBCs.

### STATEMENT

S.No.	High Court	Sanctioned Strength	Judges/Additional Judges in position as on 1-4-1995
1	2	3	4
1.	Allahabad	70	66
2.	Andhra Pradesh	30	26
3.	Bombay	54	39
4.	Calcutta	48	35
5.	Delhi	31	25